

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.2670/93

17

NEW DELHI THIS THE 30TH DAY OF NOVEMBER, 1995.

HON'BLE SHRI N.V.KRISHNAN, ACTING CHAIRMAN  
HON'BLE DR.A.VEDAVALLI, MEMBER(J)

1. Shri Alok Sharma  
S/o Shri S.L.Sharma
  2. Shri R.K.Sharma  
S/o Sh.Megh Raj Sharma
  3. Shri S.P.S.Gulati  
S/o Shri R.S.Gulati
  4. Shri V.K.Sikri  
S/o Sh.Ram Lal Sikri
  5. Shri V.K.Gupta  
S/o Shri R.B.Gupta
  6. Ms.Vrishti Jain  
D/o Shri J.C.Jain
- Graduate Engineers Association  
Aakashwani & Doordarshan

C-18A Radio Colony,  
Kingsway, Delhi

Through

Its President Shri G.Verma, A.S.E .....

Applicants

(By Advocate Sh.P.K.Aggarwal though none present)

vs.

1. Union of India  
through  
The Secretary  
Ministry of Information & Broadcasting  
Shastri Bhawan  
New Delhi.
2. The Director General  
Doordarshan  
Mandi House  
New Delhi.
3. The Director General  
All India Radio  
Aakashwani Bhawan  
Parliament Street  
New Delhi.

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Respondents

(BY SR.ADVOCATE SHRI P.H.RAMCHANDANI)

ORDER(ORAL)

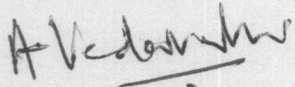
Shri N.V.Krishnan:

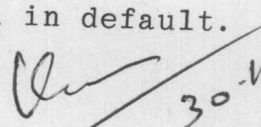
None for the applicants though called twice.  
We notice that none had appeared for the applicants  
on two occasions on 18.9.95 and 10.10.95 after we had  
passed an order on 31.7.95. Thereafter on 31.10.95  
a proxy counsel had appeared for the applicants. None

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is present today for the applicants. The learned counsel for the applicants was to satisfy us that the earlier judgement referred to in our order dated 31.7.95 could be distinguished for the purpose of this case.

Apparently, the learned counsel for the applicants is not interested in establishing the claim. In the circumstances, we dismiss the OA in default.

  
(Dr. A. Vedavalli)  
Member(J)

  
30.11.95  
(N.V. Krishnan)  
Acting Chairman

sns